

Division Bench

NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH , KOLKATA

C.P(IB) No. 319/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh

Present: Hon'ble Member (J) Shri K.R.Jinan

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 23rd August 2017, 11.30 A.M

	-Vs- Flower Dealcom Pvt Ltd		
er Section	9 IBC	(Concurs)	
Representa	ative (IN CAPITAL	Appearing on behalf of	Signature with date
Fox	31.0	operational Eneder	22-08.201
	Name & Design Representation LE	er Section 9 IBC Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Part of the section of Part of the section of Authorized Appearing on behalf of Representative (IN CAPITAL LETTERS) She and She born Holmi Advi Che Advi Ch

Ld. Counsels for the operational creditor is present. No one from the corporate debtor's side.

ORDER

Ld. Counsel appearing for the operational creditor submitted that Sr. Counsel is not present, so he sought adjournment. Prayer is allowed.

It appears from the record that the petitioner has not complied with the provisions of Section 9(3)(b) and (c) of the Insolvency and

Bankruptcy Code, 2016. Petitioner is directed to file affidavit in compliance to that within 7 days from today.

List the matter on 14/09/2017 for admission.

(Jinan K.R.) Member (J) (Vijai Pratap Singh) Member (J)